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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2946/2014 & CM APPL. 6130/2014

UNION OF INDIA

Through: Mr. Akshay Makhija, CGSC with

Ms. Mahima Bahl, Ms. Seeratdeep Singh and Mr. Ankit Tyagi,

Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Mr. K. R. Sasiprabhu, Mr. Raghav

Shankar and Mr. Tushar Bhardwaj,

Advocates.

Mr. T. Sudhaker, Advocate for R-6 &

R-7.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

% 10.12.2018

Counsel for the petitioner submits that issue raised in the instant petition is seized by the Hon'ble Supreme Court in Civil No. 23573/2017 wherein the arguments have been heard and reserved for judgment.

Counsel for the respondent/GNCTD has disputed this fact and submits that some issues are pending before the Supreme Court.

Renotify on 09.04.2019.

CM APPLN. 6130/2014

Interim order dated 09.05.2014 is made absolute.

The application is accordingly disposed of.

SURESH KUMAR KAIT, J

DECEMBER 10, 2018/rd